National Company Law Tribunal

Allahabad Bench

CP NO. 65/ALD12017

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 28.08.2017

NAME OF THE COMPANY: Shall Bragwat Singh Menta VIs Jalparakash Assaila SECTION OF THE COMPANIES ACT: U/S. 73(4) of Companies act of 2013

SI. NO.

R. P. Agrapal Adv. Resp.

2.

CP No. 65/ALD/2017

Advocate, Shri R.P.Agarwal for the respondent company. None for the petitioner.

The petitioner moves this application through post. The order in detail is recorded separately. The respondent company has submitted that maturity amount along with interest has been paid in respect of FDR subject matter of the present case. On the FD's which has been admitted an acknowledge by the petitioner. He is only raising some dispute in respect of the payment and rate of interest on delayed payment. Hence, a liberty is granted and to file proper petition in accordance with law before the appropriate forum including this Bench for claiming such amount of interest with the above stated observation, the present petition is disposed of

Date: 28.08.2017

Shri H.P. Chaturvedi (Member (Judicial)

-- 30-

Typed by P.K.Jyoti